

(b) if so, whether any protest has been made by the Delhi Administration to the Energy Ministry on whose direction the power curbs were imposed in last summer that Delhi could not be 'penalised' for the lapses elsewhere; and

(c) if so, the reaction of Central Government thereon?

THE MINISTER OF ENERGY (SHRI K. C. PANT): (a) There are, at present, no such curbs in Delhi.

(b) and (c). Do not arise.

12.50 hrs.

PAPERS LAID ON THE TABLE

CEMENT (CONSERVATION AND REGULATION OF USE) AUDIT, ORDER, 1975

THE MINISTER OF INDUSTRY AND CIVIL SUPPLIES (SHRI T. A. PAI): I beg to lay on the Table a copy of the Cement (Conservation and Regulation of Use) Amendment Order, 1975 (Hindi and English versions) published in Notification No. S.O. 180 (E) in Gazette of India dated the 16th April, 1975, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [*Placed in Library* See No LT-9570/75.]

NATIONAL COOP. DEVELOPMENT CORPN. RULES, 1975 & REVIEW AND ANNUAL REPORT OF BHARAT HEAVY PLATE AND VESSELS LTD. FOR 1973-74

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. C. GEORGE): I beg to lay on the Table—

- (1) A copy of the National Cooperative Development Corporation Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 477 in Gazette of India dated the 12th April, 1975, under sub-section (3) of section 22 of the National Cooperative Development Corporation Act, 1962. [*Placed in Library*. See No LT-9571/75.]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1973-74.
- (ii) Annual Report of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1973-74 along with the Audited Accounts and the comments of the Controller and Auditor General thereon. [*Placed in Library*. See No. LT-9572/75.]

STATEMENT RE. DECISIONS ON RECOMMENDATIONS IN REPORTS OF ARC

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): I beg to lay on the Table a Statement (as on 31st March, 1975) (Hindi and English versions) showing the decisions taken on certain recommendations in the various Reports of the Administrative Reforms Commission and the implementation of these decisions. [*Placed in Library*. See No. LT-9573/75.]

STATEMENT UNDER RULE 377, REPORTS, APPROPRIATION ACTS, AND NOTIFICATION ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table—

- (1) A statement (Hindi and English versions) in response to the matter under rule 377 raised by Shri Era Sezhiyan in the House on the 22nd April, 1975, regarding laying of Audit Reports relating to States and Union territories under President's Rule. [*Placed in Library*. See No. LT-9572/75.]

{Shri Pranab Kumar Mukherjee}

(2) A copy each of the following papers (Hindi and English versions) under section 49 of the Government of Union Territories Act, 1963, read with para (b) (ii) of the Presidential Order dated the 28th March, 1974 in relation to the Union Territory of Pondicherry:—

- (i) Report of the Comptroller and Auditor General of India for the year 1972-73, Government of Union Territory of Pondicherry.
- (ii) Report of the Comptroller and Auditor General of India for the year 1972-73, Government of Union Territory of Pondicherry. [Placed in Library. See No. LT-9579/75]
- (3) A copy of Appropriation Accounts of the Government of Union Territory of Pondicherry for the year 1971-72. (English version).
- (4) A copy of Appropriation Accounts of the Government of Union Territory of Pondicherry for year 1972-73. (Hindi and English versions.) [Placed in Library. See No. LT-9576/75]
- (5) A copy of the Finance Accounts of the Union Territory of Pondicherry for the year 1971-72 (Hindi and English versions).
- (6) A copy of the Finance Accounts of the Union Territory of Pondicherry for the year 1972-73. (Hindi and English versions.) [Placed in Library. See No. LT-9577/75.]
- (7) A copy of Notification No. G.S.R. 209 (E) (Hindi and English versions) published in Gazette of India dated the 22nd April, 1975 making certain amendment to Notification No.

G.S.R. 734 published in Gazette of India dated the 23rd August, 1956, under sub-section (4) of section 48 of the Life Insurance Corporation Act, 1956. [Placed in Library. See No. LT-9578/75.]

(8) A copy each of the following papers (Hindi and English versions) under article 151 (1) of the Constitution:—

- (i) Report of the Comptroller and Auditor General of India for the year 1973-74, Union Government (Defence Services).
- (ii) Report of the Comptroller and Auditor General of India, for the year 1973-74, Union Government (Civil). [Placed in Library. See No. LT-9579/75.]
- (9) A copy of Appropriation Accounts of the Defence Services for the year 1973-74 and Commercial Appendix thereto (Hindi and English versions.) [Placed in Library. See No. LT-9580/75.]
- (10) A copy of Union Government Appropriation Accounts Civil for the year 1973-74 (Hindi and English versions). [Placed in Library. See No. LT-9581/75]

MR. SPEAKER: Shri Sezhiyan.

SHRI SEZHIYAN (Kumbakonam): In regard to item No. 6(1), certain papers have been given in response to a point I had raised on 22nd April, 1975 I invited your attention on the serious lapse on the part of the Government in not placing before the House the Audit Reports relating to those States and Union Territories which are under President's Rule. On that day, you will kindly recall that I referred to the statutory provision that it is compulsory and mandatory to place it on the Table of the House and since, in regard to Pondicherry, the provision has not been suspended, the Govern-